

CENTRAL ADMINISTRATIVE TRIBUNAL, ADDITIONAL BENCH

ALLAHABAD

Dated: This the 12th day of May, 1997

Coram : Hon'ble Mr. S. Das Gupta AM
Hon'ble Mr. T. L. Verma JM

ORIGINAL APPLICATION NO. 522/96

Assistant Superintendent (Jhansi Division)

C/A Sri Amit Sthalkar

Versus

1. Sri Brij Lal s/o Late Har Prasad
r/o 75 Talpure, Jhansi.

2. Prescribed authority, Central govt.
Industrial Tribunal-cum-labour court
Pandu Nagar Deoki Palace, Kanpur.

-Respondents

C/R Sri

ORDER (ORAL)

By Hon'ble Mr. S. Das Gupta AM

This application has been filed by the Assistant Superintendent (Jhansi Division) Post Office Jhansi challenging the award dated 27.10.1995 passed by the Presiding Officer , Central Govt. Industrial Tribunal-cum-labour court by which the respondent no.1 has been directed to be reinstated in service.

2. It has since been decided by the Hon'ble Supreme court that this Tribunal shall have no jurisdiction in the matters arising out of the labour courts case. O.A., therefore, is not maintainable before us and is accordingly dismissed. Nothing in this order, however, shall preclude the applicant from filing an appeal, if so advised, before a ~~the~~ appropriate legal forum ~~in accordance with law.~~

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Member (J)

A handwritten signature in black ink, appearing to read "W.R." followed by a stylized initial.

Member (A)

SQI